

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 13.12.2013

MA 420/2013 (OA No. 405/2013) with
MA No. 421/2013

Mr. Dharmendra Jain, counsel for applicant.

MA No. 421/2013

Heard on the MA No. 421/2013 filed on behalf of the applicant praying for condonation of delay in filing MA No. 420/2013 for restoration of OA No. 405/2013.

Considering the reasons made in MA No. 421/2013, the delay in filing MA No. 420/2013 is condoned. Accordingly, MA No. 421/2013 stands disposed of.

MA 420/2013

Heard on the Misc. Application No. 420/2013 for restoration of the Original Application No. 405/2013.

Having considered the submissions made on behalf of the applicant, and the reasons stated in the Misc. Application for seeking restoration of the Original Application, we are fully satisfied with the reasons stated and, thus, the Misc. Application for restoration of the Original Application stands allowed. The Original Application is restored to its original number and status and is taken up for admission today itself.

OA No. 405/2013

Heard learned counsel for the applicant.

O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.


(ARVIND ROHEE)

JUDICIAL MEMBER


(ANIL KUMAR)

ADMINISTRATIVE MEMBER

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 405/2013

DATE OF ORDER: 13th December, 2013

CORAM

**HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER
HON'BLE MR. A. J. ROHEE, JUDICIAL MEMBER**

Gajendra Singh S/o Shri Bhanwar Singh, aged 59 years, R/o Village Pali, Tehsil Khandar, District Swai Madhopur.

...Applicant

Mr. Dharmendra Jain, counsel for applicant.

VERSUS

1. Union of India through its Secretary, Ministry of Water Resources, Department of Central Water Commission, Shram Shakti Bhawan, Rafi Marg, New Delhi.
2. Executive Engineer, Central Water Commission, Chambal Zone, 84/93 to 96, Ajay Marg, Pratap Nagar, Sanganer, Jaipur.

...Respondents

ORDER (Oral)

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed to comply with the orders Annexure A/2 and A/3 in true letter and spirits and regularize the services of the applicant with all consequential service benefits.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 27.02.2013 (Annexure A/1) before the

Anil Kumar

respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said representation by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 27.02.2013 (Annexure A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.



(A. J. ROHEE)
JUDICIAL MEMBER



(ANIL KUMAR)
ADMINISTRATIVE MEMBER